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Central Administrative Tribunal, Principal Bench

Original Application No.877 of 2003

New Delhi, this the 4th day of April, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Umed Singh Katait, Peon
S/o Shri Narendra Singh Katait
R/o 4/80, Prem Nagar,
New Delhi

.... Applicant

(By Advocate: Shri Zakir Hussain)

Versus

1. Chief Commissioner of Income Tax
C.R. Building,
New Delhi.

2. Commissioner of Income Tax
Delhi-X
New Delhi.

3. Addl. Commissioner of Income Tax
Range 28
New Delhi.

4. Addl. Commissioner of Income Tax
Range-5
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The grievance of the applicant, in brief, is that the deemed suspension in pursuance of his arrest would come to an end when he was admitted to bail. He seeks quashing of the order passed by the respondents rejecting his representation on 24.1.2003.

2. We have carefully gone through the representation made by the applicant but what is being urged before us is not a part of the said representation.

3. The applicant, if so advised, may represent to the authorities concerned pointing out the legal and

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factual position, if any, and thereupon the authorities should consider the same.

4. It is directed that applicant, if so advised, may represent to respondent no.2 within a month and if such representation is filed, the authority concerned will take a conscious decision by passing a speaking order within three months of the same. O.A. is disposed of.

V.K. Majotra
(V.K. Majotra)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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